

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1236/2015

CHAIN SUKH GOLE

Appellant(s)

VERSUS

REGISTRAR HIGH COURT OF JUDICATURE
AT ALLAHABAD & ORS.

Respondent(s)

(Please list Office report for directions in Cr1. Appeal No.2201 and 2202 of 2017 only)

WITH

Cr1.A. No. 2202/2017 (II)

Cr1.A. No. 2201/2017 (II)

Date : 15-07-2019 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
[IN CHAMBER]

For Appellant(s) Ms. Shashindra Tripathi, Adv.
Mr. Debasis Misra, AOR

For Respondent(s) Mr. Sunny Choudhary, AOR
Mr. M.P. Singh, Adv.

Mr. Ajay Vikram Singh, AOR
Mr. Harendera Rana, Adv.

Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Cr1.A. Nos. 2201 & 2202/2017

Learned counsel appearing for appellant states that Dilshad Ali is the appellant in Cr1. A. No. 2202/2017, therefore, there is

no need to file separate Power of Attorney. He further states that he has filed affidavits of apologies on behalf of Dilshad Ali and Khaleeq Ahmad but seeks time to file Power of Attorney on behalf of Khaleeq Ahmad. Let Power of Attorney be filed within four weeks' time.

(JYOTI GUPTA)
SENIOR PERSONAL ASSISTANT

(HARI SWAROOP PARASHER)
ASSISTANT REGISTRAR